

together and that they have mutually agreed that the marriage should be dissolved.

(2) On the motion of both the parties made not earlier than one year after the date of the presentation of the petition referred to in sub-section (1) and not later than two years after the said date, if the petition is not withdrawn in the meantime, the district court shall, on being satisfied, after hearing the parties and after making such inquiry as it thinks fit, that a marriage has been solemnized under this Act and that the averments in the petition are true, pass a decree declaring the marriage to be dissolved with effect from the date of the decree.'

14. That at page 10, line 4, for 'the marriage' substitute:

'entering the certificate of marriage in the Marriage Certificate Book'.

15. That at page 11, after line 16, insert:

'(bb) when divorce is sought on the ground of mutual consent, such consent has not been obtained by force, fraud or undue influence; and".'

16. That at page 11, (i) line 8, after 'decrees.—' insert '(1)'; and (ii) after line 24, add:

'(2) Before proceeding to grant any relief under this Act it shall be the duty of the court in the first instance, in every case where it is possible so to do consistently with the nature and circumstances of the case, to make every endeavour to bring about a reconciliation between the parties'.

17. That at page 13, line 45, omit 'truth of the '.

18. Consequential amendments adopted at the Third Reading stage—

(i) That the re-numbering and re-lettering of the clauses and

sub-clauses consequential on the amendments made by the House be carried out together with corrections of cross-references;

(ii) that the various definitions in clause 2 be re-arranged according to alphabetical order; and

(iii) that the word 'and' occurring in clause 16 at page 6, line 26, be omitted."

## ELECTION TO COMMITTEE

### PUBLIC ACCOUNTS COMMITTEE

**Shri B. Das (Jajpur-Keonjhar):** I beg to move:

"That the members of this House do proceed to elect, in the manner required by sub-rule (3) of Rule 238 of the Rules of Procedure and Conduct of Business in the Lok Sabha, one member from amongst their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1954-55 *vice* Shri Khandubhai Kasanji Desai resigned."

**Mr. Speaker:** The question is:

"That the members of this House do proceed to elect, in the manner required by sub-rule (3) of Rule 238 of the Rules of Procedure and Conduct of Business in the Lok Sabha, one member from amongst their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1954-55 *vice* Shri Khandubhai Kasanji Desai resigned."

*The motion was adopted.*

**Mr. Speaker:** I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding election, if necessary, in connection with the

[Mr. Speaker]

Committee on Public Accounts,  
namely:—

Date for nomination	Date for withdrawal	Date for election
27-9-1954	28-9-1954	29-9-1954

The nomination to the Committee and the withdrawal of candidature will be received in the Parliamentary Notice Office upto 3 P.M. on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 11 A.M. to 1-30 P.M.

#### INDIAN TARIFF (SECOND AMENDMENT) BILL—Concl'd.

**Mr. Speaker:** The House will now take up the clause by clause consideration of the Indian Tariff (Second Amendment) Bill, 1954. The amendments also are there.

Of the total time of seven hours allotted to this Bill, five hours, or to be exact, 4 hours 59 minutes, have been availed of on the consideration motion which was adopted yesterday. As already agreed upon by the House, the clause by clause consideration stage will continue for one hour, i.e., up to about 12 o'clock. Thereafter, the third reading will be taken up and the Bill disposed of at 1 P.M. I think we shall have voting immediately there and then, and then we will proceed further with the other business.

After this Bill, the House will take up consideration of the Administration of Evacuee Property (Amendment) Bill, for which 4 hours have been allotted

We will now proceed further with the Bill. Clause 2, Mr. Nayar.

#### Clause 2.— (Amendment of First Schedule to Act XXXII of 1934)

**Shri V. P. Nayar** (Chirayinkil): May I seek a clarification Sir? There are only a few amendments. Will the House be discussing all the amendments together, or amendment by amendment?

**Mr. Speaker:** I think the amendments to clause 2 may be taken together and then the amendments to the Schedule also may be taken together. The only amendments are by the hon. Member Mr. Nayar.

**Shri V. P. Nayar:** Yes, Sir. The amendments to clause 2 and the amendments to the Schedule are related to each other. They are partially consequential to each other.

**Mr. Speaker:** Is it his idea that clause 2 and the Schedule should be put together before the House?

**Shri V. P. Nayar:** Yes.

**Mr. Speaker:** I have no objection if the hon. Minister agrees.

**The Minister of Commerce and Industry** (Shri T. T. Krishnamachari): I have no objection either, Sir.

**Mr. Speaker:** So, we will take up clause 2 and the Schedule together. He can move all his amendments.

**Shri V. P. Nayar:** I beg to move:

(1) In page 1, after line 9, insert:

“(a) in column 4, for the heading ‘Standard rate of duty’ the heading ‘Rate of duty’ shall be substituted;”

(2) In page 1, after line 9, insert:

“(a) column 5 headed ‘The United Kingdom’ and all entries thereunder shall be omitted;”

(3) In page 1, line 27, for “December 31st, 1958” substitute “December 31st, 1955”.

(4) In page 5, line 19, for “100 per cent” substitute “90 per cent”.